

PUNJAB VIDHAN SABHA

Bill No. 38-PLA-2016

THE PUNJAB STATE COMMISSION FOR MINORITIES
(SECOND AMENDMENT) BILL, 2016

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :-

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BILL

further to amend the Punjab State Commission for Minorities Act, 2012.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Commission for Minorities (Second Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Commission for Minorities Act, 2012 (hereinafter referred to as the principal Act), in section 2, for clause (g), the following clause shall be substituted, namely :—

Amendment in section 2 of Punjab Act 13 of 2013.

“(g) “Senior Vice-Chairperson and Vice-Chairperson” means the Senior Vice-Chairperson and Vice-Chairperson of the Commission.”.

3. In the principal Act, in section 3, in sub-section (2), in clause (aa), for the words “a Vice-Chairperson,”, the words “a Senior Vice-Chairperson and a Vice-Chairperson” shall be substituted.

Amendment in section 3 of Punjab Act 13 of 2013.

4. In the principal Act, in section 5,—

Amendment in section 5 of Punjab Act 13 of 2013.

(i) in the margin, for the words and sign “Chairperson, Vice-Chairperson”, the words and sign “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted ;

(ii) in sub-section (1), for the words and sign “Chairperson, Vice-Chairperson”, the words and sign “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted ; and

(iii) in sub-section (2), for the words "Chairperson or Vice-Chairperson", the words and sign "chairperson or the Senior Vice-Chairperson or the Vice-Chairperson" shall be substituted.

Amendment in section 6 of Punjab Act 13 of 2013.

5. In the principal Act, in section 6,—

(i) in the margin, for the words "Chairperson or Vice-Chairperson", the words and sign "Chairperson or Senior Vice-Chairperson or Vice-Chairperson" shall be substituted ;

(ii) in sub-section (1), for the words "Chairperson or Vice-Chairperson", wherever occurring, the words "Chairperson or Senior Vice-Chairperson or Vice-Chairperson" shall be substituted ; and

(iii) in sub-section (2) for the words "Chairperson or Vice-Chairperson", the words "Chairperson or the Senior Vice-Chairperson or the Vice-Chairperson" shall be substituted.

Amendment in section 7 of Punjab Act 13 of 2013.

6. In the principal Act, in section 7 and in the margin, for the words and sign "Chairperson, Vice-Chairperson", wherever occurring, the words and sign "Chairperson, Senior Vice-Chairperson, Vice-Chairperson" shall be substituted.

Amendment in section 10 of Punjab Act 13 of 2013.

7. In the principal Act, in section 10, for the words and sign "Chairperson, Vice-Chairperson", the words and sign "Chairperson, the Senior Vice-Chairperson, the Vice-Chairperson" shall be substituted.

Amendment in section 12 of Punjab Act 13 of 2013.

8. In the principal Act, in section 12, for the words "Chairperson or Vice-Chairperson", the words "Chairperson or Senior Vice-Chairperson or Vice-Chairperson" shall be substituted.

Amendment in section 13 of Punjab Act 13 of 2013.

9. In the principal Act, in section 13, for sub-section (2), the following shall be substituted, namely :—

"(2) The Chairperson shall preside over the meeting of the Commission. In the absence of the Chairperson, the Senior Vice-Chairperson and in the absence of Senior Vice-Chairperson, the Vice-Chairperson shall preside over the meeting of the commission."

10. In the principal Act, in section 24 and in the margin, for the words and sign "Chairperson, Vice-Chairperson", the words and sign "Chairperson, Senior Vice-Chairperson, Vice-Chairperson" shall be substituted.

Amendment in section 24 of Punjab Act 13 of 2013.

11. In the principal Act, in section 25, for the words and sign "Chairperson, Vice-Chairperson", the words and sign "Chairperson, Senior Vice-Chairperson, Vice-Chairperson" shall be substituted.

Amendment in section 25 of Punjab Act 13 of 2013.

12. In the principal Act, in section 27, in sub-section (2), in clause (a), for the word and sign "Chairperson, Vice-Chairperson", the words and sign "Chairperson, Senior Vice-Chairperson, Vice-Chairperson" shall be substituted.

Amendment in section 27 of Punjab Act 13 of 2013.

CHANDIGARH :

The 14th October, 2016

SHASHI LAKHANPAL MISHRA,

Secretary.